

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402

**IA/1585/ND/2023, IA/3037/ND/2023, IA/3161/ND/2023,
IA/4632/ND/2023, IA/1025/ND/2024 IN IB/720/ND/2021**

IN THE MATTER OF:

Shrill Investments Limited	...	Applicant
Versus		
Indo International Tobacco Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the Liquidator	:	Adv. Sumant Batra, Adv. Nidhi Yadav in IA/3161/ND/2023, IA/3037/ND/2023
For the CBIC	:	Adv. Akshay Amritanshu, SPC, Adv. Samyak Jain, Adv. Ayush Raj in IA/1585/ND/2023, IA/3161/ND/2023, IA/3037/ND/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the GST, Learned Counsel for the Liquidator is present and requests for an adjournment. At the request of Learned Counsel for the parties, let this matter be posted to **29.04.2024**.

In the meantime, Learned Counsel for the GST is directed to comply with the order dated 21.03.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)